

**Statement Re result of Market Loans
Floated in November, 1988**

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): I beg to lay on the Table a statement (Hindi and English versions) indicating the result of market loans floated in November, 1988. [Placed in Library. See No. LT-6801/88]

**Indian Telegraph (Tenth Amendment),
Indian Telegraph (Twelfth Amendment)
and Indian Telegraph (Ninth Amend-
ment) Rules, 1988**

THE MINISTER OF COMMUNICATIONS (SHRI BIR BAHADUR SINGH): On behalf of Shri Giridhar Gomango, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:-

- (i) The Indian Telegraph (Tenth Amendment) Rules, 1988 published in Notification No. G.S.R. 907 (E) in Gazette of India dated the 7th September, 1988.
- (ii) The Indian Telegraph (Twelfth Amendment) Rules, 1988, published in Notification No. G.S.R. 1054 (E) in Gazette of India dated the 2nd November, 1988.
- (iii) The Indian Telegraph (Ninth Amendment) Rules, 1988 published in Notification No. G.S.R. 888 (E) in Gazette of India dated the 1st September, 1988. [Placed in Library. See No. LT-6803/88]

**Andaman and Nicobar Islands Khadi
and Village Industries Board Regula-
tion, 1988**

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): On behalf of Shri M. Arunachalam, I beg to lay on the Table a copy of the Andaman and Nicobar Islands Khadi and Village Industries Board Regulation, 1988 (Hindi and English versions) published in Gazette of India dated the 27th June, 1988, promulgated under Article 240 of the Constitution.

12.04 hrs.

**SUPPLEMENTARY DEMANDS FOR
GRANTS (TAMIL NADU), 1988-89**

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC AFFAIRS IN THE MINISTRY OF FINANCE (SHRI EDUARDO FALEIRO): Sir, I present a statement (Hindi and English versions, showing the Supplementary Demands for Grants in respect of the State of Tamil Nadu for 1988-89.

[English]

(Interruptions)

MR. SPEAKER: What is the problem?

SHRI SAIFUDDIN CHOWDHARY (Katwa): You please listen. I have given a motion under Rule 184. The content in this, Sir, in view of the fresh revelations of the payment of commission in Bofors deal.....

MR. SPEAKER: No, Disallowed.

(Interruptions)

MR. SPEAKER: Disallowed, finished.

(Interruptions)*